

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, SPECIAL BENCH (COURT - II)**

Item No. 152  
434/241/ND/2018  
COMP. APPL/441/2020

**IN THE MATTER OF:**

M/s. Anupam Gupta And Another ... Applicant/Petitioner

Versus

M/s. Overseas Courier Service (India) Pvt. ... Respondent  
Ltd. & Others

**Under Section: 241**

**Order delivered on 08.12.2020**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA, SHRI. NARENDER KUMAR BHOLA,**  
**HON'BLE MEMBER (J) HON'BLE MEMBER (T)**

**PRESENTS:**

Mr. Gaurav Juneja, Adv and Mr. Mohit Oommen, Adv. for the Respondents

**ORDER**

**COMP. APPL/441/2020:** None appear on behalf of the Petitioner and on behalf of Respondent Mr. Mohit Oommen appeared and submitted that Company Application No. 417/2020 has already been heard and listed for further hearing on 11.01.2021 therefore, the present IA has become infructuous. Considering this, the same is dismissed being infructuous.



**(NARENDER KUMAR BHOLA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**